

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-119/2001/4972/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Sharmila Bhuyan,
District & Sessions Judge,
Lakhimpur.

Dated Guwahati, the 11th June, 2024.

Sub:- **Earned leave.**

Ref:- Your letter No. DJL/4506/2024 Dated 05.06.2024.

Madam,

With reference to the above, I am directed to inform you that your prayer for **earned leave for sixteen days from 14.06.2024 to 29.06.2024** (sufficing 30.06.2024), **along with station leave permission, with the official vehicle within the state of Assam, at own cost, from the morning of 14.06.2024 till the evening of 30.06.2024** has been granted. Further, you are asked to hand over charge of your Court and Office as well as the charge of the Addl. District & Sessions Judge (FTC), Lakhimpur to the Addl. Sessions Judge-cum-Special Judge, POCSO, Lakhimpur, and in her absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-119/2001/4973-4974/A, dated , 11-06-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. (Copy of leave application is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)